

**Withdrawal of Imported Edible Oils  
from Public Distribution System**

3047. SHRI YASHWANTRAO GAD-  
AKH PATIL : Will the Minister of FOOD  
AND CIVIL SUPPLIES be pleased to  
state:

(a) whether Indian Vanaspati Pro-  
ducers Association have urged the Govern-  
ment to withdraw imported edible oils from  
the public distribution system in the  
country;

(b) if so, Government's reaction  
thereto; and

(c) how much rape-seed oil was im-  
ported during the year 1984-85 ?

THE MINISTER OF FOOD AND  
CIVIL SUPPLIES (RAO BIRENDRA  
SINGH) : (a) and (b) A suggestion was  
received in this regard by the Government  
but it has not been found acceptable.

(c) A quantity of 2,57,713 MT ap-  
prox. of crude rapeseed oil was imported  
during the financial year 1984-85.

**Conciliation Report About Paradeep  
Port Workers**

3048. SHRI INDRAJIT GUPTA : Will  
the Minister of LABOUR be pleased to  
state :

(a) whether the Regional Labour  
Commissioner (Central) held several con-  
ciliation meetings to settle the claims of the  
Casual workmen under Paradeep Port  
Trust for permanency of service ;

(b) whether the port authorities repea-  
tedly failed to turn up at the conciliation  
meetings ;

(c) if so, whether the conciliation pro-  
ceedings failed and failure report has been  
received by the Ministry ; and

(d) whether the dispute will be referred  
to the Industrial Tribunal for adjudication  
and if not, reasons therefor ?

THE MINISTER OF STATE OF THE  
MINISTRY OF LABOUR (SHRI T. AN-  
JIAH) (a) to (d) : The Paradip Bandar Shr-  
amik Union and Paradip Port Shramik Sangh  
had separately raised identical industrial  
disputes regarding absorption of 639 Cas-  
ual Workmen. The Assistant Labour Comm-  
issioner (Central) held conciliation proce-  
dings with the unions and Paradip Port Trust  
authorities. The Port Trust authorities  
could not attend some of the conciliation  
meetings, though they had submitted their  
views in writing to the Conciliation Officer.  
Reports of Failure of Conciliation have  
been received by Government and they are  
under process in accordance with the pre-  
scribed procedure.

**Production of New Variety of Fertilisers**

3049. SHRI RAM PUJAN PATEL :  
Will the Minister of AGRICULTURE  
AND RURAL DEVELOPMENT be  
pleased to state :

(a) whether more irrigation is required  
for the fields where fertilizer is used, whereas  
water preservation capacity of those fields  
is more where green manure, compost and  
cowdung manures are used ;

(b) if so, whether, keeping in view the  
increasing utility of fertilizers, Government  
will produce some fertilizers by the use  
of which water preserving capacity of fields  
is increased and more irrigation is not  
required ; and

(c) if so, the time by which such ferti-  
lizers will be produced in the country ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF RURAL DEVELOP-  
MENT (SHRI CHANDULAL CHANDRA-  
KAR) : (a) Yes Sir, availability of moisture,  
either through irrigation or rains, is a pre-  
requisite for mobility and uptake of nutri-  
ents applied through fertilisers. Application  
of organic manure, including compost and  
green manuring, improves the physical  
property of the soil resulting in increase  
in its water holding capacity and the im-  
provement in soil fertility.

(b) and (c) There are no plans for  
production of any other kind of chemical

fertilizer at present, other than the conventional ones like Urea, Dia-Ammonium phosphate, Nitro Phosphate and N.P.K. fertilizers.

[*Translation*]

**Installation of High Power Transmitters in Rajasthan**

3050. PROF. NIRMALA KUMARI SHAKTAWAT : Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) the names of the districts in Rajasthan where Government propose to provide Television facility during 1986-87 ;

(b) whether government propose to instal high power transmitters in Rajasthan;

(c) if so, the places where these will be installed ; and

(d) whether there is any scheme to link Chittorgarh city with the National T.V. Network programmes, and if so, the time by which it will be implemented ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION & BROADCASTING (SHRI V.N. GADGIL) : (a) to (d) The Schemes for future expansion of TV network in the country during the 7th Five Year Plan have not as yet been finalized as the shape and size of the plan is yet to be determined.

**Shortage of Sugar in Bihar**

3051. SHRI SARFARAZ AHMAD : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware of the acute shortage of sugar in Bihar for some months ;

(b) whether he had received any memorandum and letters in this regard in May, 1985 and if so, the action taken thereon ;

(c) the procedure adopted to allocate levy sugar to the Bihar Government by

the sugar mills in the State and the time taken to release this sugar to the State Government ; and

(d) the name of warehouses of Food Corporation of India in Bihar having stock of sugar alongwith the quantity of sugar in each of them and the period for which this quota of sugar will serve the needs of the State ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The Food Corporation of India is arranging delivery of levy sugar to the nominees of the Bihar Government and they have been maintaining adequate stocks in their godowns in Bihar.

(b) A reference from the Minister of Food and Civil Supplies, Govt. of Bihar was received in May, 1985, intimating inadequate supply of sugar in Bihar. Copies of the said letter were also received through several Members of Parliament including the Hon'ble Member. FCI was advised to rush adequate stocks to Bihar. The Railway Board was also moved for providing adequate number of rakes for movement of sugar to various destinations in Bihar. As a result of action initiated by the Government sugar was moved on priority basis to Bihar and during the months of June and July, a total quantity of 40,306 and 44,194 tonnes respectively was moved.

(c) The share of each factory in a monthly levy release is worked out on the basis of uniform percentage of production upto a particular date prior to release and accordingly, the due levy-share of the Bihar factories is allotted each month. The total production of Bihar factories during the current 1984-85 season aggregate to 1.46 lakh tonnes and the levy entitlement out of the same is 0.72 lakh tonnes which is just sufficient to meet the requirement of Bihar for only 2½ months and hence bulk of the monthly levy requirements of Bihar has to be met from the surplus State like Maharashtra.

(d) Food Corporation of India is maintaining a stock of 36,747.5 tonnes of sugar in their various godowns in Bihar as